

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Appeal No.214/2017**

**IN THE MATTER OF:**

Tactical Value Technology Solutions Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Registrar of Companies .... Respondent

**Order under Section 252 of the Companies Act**

**Order delivered on 15.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Applicant/petitioner: Ms. Barkha, Practicing Company Secretary

For the Respondent: Ms. Lakshmi Gurung, standing Counsel & Ms.  
Easha Kadian, Advocate for Income Tax (Dept.)

**ORDER**

Income Tax Department has filed the report stating that regular returns have been filed by the appellant company and there is no objection to the revival of the company.

Mr. Manish Raj, learned company prosecutor seeks and is granted two weeks' time to file reply with a copy in advance to the learned practicing company secretary. It shall be treated as last opportunity.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the other side.

List for further consideration on 15.02.2018.

Sd-  
**(M.M. KUMAR)**  
**PRESIDENT**

Sd-  
**(S.K. MOHAPATRA)**  
**(MEMBER TECHNICAL)**

**15.01.2018**  
**Vineet**